

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

**OA No.851/2018**

**This the 21<sup>st</sup> day of February, 2018**

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. Uday Kumar Varma, Member(A)**

Veena(Age 29 years)  
D/o Shri Randhir Singh Dahiya  
Resident of H.No.3131  
Housing Board, Sector-9A, Bahadurgarh  
Post: Jhajjar, Haryana  
Designation:TGT(Mathematics). ...Applicant

(By Advocates: Shri Shantanu and Shri Neeraj Bansal)

Vs.

1. Delhi Subordinate Service Selection Board  
Govt. of NCT of Delhi  
Through Secretary  
FC-18, Institutional Area Karkardooma  
Delhi-110092.
  
2. Directorate of Education  
Govt. of NCT of Delhi  
Through Chairman  
(Establishment III Branch)  
Room No.22, Old Sectt. Delhi-54. .. Respondents

(By Advocate: Shri H.A. Khan and Shri S.H. Khan)

**Order (Oral)**

**Justice Permod Kohli, Chairman**

Notice. Shri H.A. Khan and Shri S.H. Khan, learned counsel  
appear and accept notice on behalf of respondents.

2. Respondent No.1 issued advertisement No.1/13 inviting applications for various posts including the post of TGT Maths (Female) represented by Post Code 09/13. The applicant applied for the said post. She was issued E-admit card and Roll number. She appeared in the examination held on 28.12.2014 and secured 113.50 marks under the unreserved category. The cut-off-marks in the general category was 111.75. A list of short listed candidates was published on 27.01.2017 who were called for verification of the documents. As many as 32 candidates were short listed. The applicant figured at Sl. No.23 in the list of short listed candidates. After documents verification candidates up to Sl. No.21 were appointed. However, out of 21 appointed candidates, 5 did not join within the prescribed time and their candidature was cancelled on account of their failure to respond within the joining time.

3. The grievances of the applicant is that the she is required to be considered for the resultant vacancies on the failure of selected candidates, who are higher in merit than the applicant, to join the post within the specified time. The applicant also placed on record a reply to RTI query which indicates that request has been sent to respondent No.1 for sending the dossiers in lieu of the candidates who have not been issued

appointment orders. The applicant also made several representations. The last one being dated 26.12.2017 to respondent No.1 to consider her candidature being in the list of short listed candidates and within the five resultant vacancies referred to hereinabove. The said representation has not been considered by the respondents.

4. In view of the above circumstances, this OA is disposed of at the admission stage itself with a direction to respondent No.1 to consider the candidature of the applicant in accordance with the submissions made in the representation and take decision on the representation by passing a reasoned and speaking order within a period of one month from the date of receipt of a copy of this order.

**(Uday Kumar Varma)**  
**Member(A)**

**(Justice Permod Kohli)**  
**Chairman**

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